

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph:23753942 Fax- 23753923

Diary No.236/2017

Date: 18.7.2017

To

Kudgi Transmission Limited,
Through its Authorised Signatory,
TCTC Building, 1st Floor
P.B. No. 979, Mount Poonamallee Road,
Manapakkam,
Chennai-600089

Subject: Regulatory Compliance Application seeking approval for creation of Security interest over all the movable and immovable assets of the petitioner in favour of the debenture trustees/lenders pursuant to Debenture Trust Deed and other creating documents for future refinancing transactions, by way of mortgage/hypothecation/assignment on Project assets for benefits of the Debenture Holders/Debenture Trustee/Lenders to the project.

With reference to your petition on the subject mentioned above, you are directed to file Miscellaneous Petition instead of Regulatory Compliance Application, in accordance with Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012 as amended from time to time and remove the following deficiencies, on or before 18.8.2017:

- a) Cause Title has not been mentioned in the Petition;
- b) Security Trustee has not been impleaded as the petitioner in the petition;
- c) Supporting documents for raising the loan or refinancing have not been annexed with the petition; and
- d) The contents of the petition have not been completed.

Yours faithfully

Sd/-
(T.D. Pant)
Deputy Chief Legal

Copy to :

Shri Alok Shankar, Advocate
J-1858, LGF, Chittranjan Park,
New Delhi-110019.